

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT**

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

TUESDAY, THE 05TH DAY OF MAY 2020 / 15TH VAISAKHA, 1942

BA TMP.NO.37 OF 2020

(In Crime No. 64/2020 of Elamakkara Police Station)

Petitioner/Accused No.2:

Mohammed Shahad, aged 22,
S/o.Ashraf,
Ettukattil House,
Edathala North P.O
Ernakulam

By Adv K.R.Vinod

Respondent:

1. State of Kerala represented by
The Public Prosecutor,
High Court of Kerala,
Kochi -682 031.
2. Sub Inspector of Police
Elamakkara Police Station
Ernakulam PIN-682026

BY P.P.SRI.AJITH MURALI & SANTHOSH PETER(SR)

**THIS BAIL APPLICATION HAVING BEEN FINALLY HEARD
ON 05.05.2020, THE COURT ON THE SAME DAY PASSED THE
FOLLOWING:**

P.V.KUNHIKRISHNAN, J

B.A.TMP. No.37 of 2020

Dated this the 5th day of May, 2020

O R D E R

The petitioner submitted that he wants to withdraw this bail application with liberty to approach the lower court. Hence this bail application is dismissed as withdrawn with liberty to the petitioner to approach the lower court.

Sd/-

**P.V.KUNHIKRISHNAN
JUDGE**

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